

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1103 of 2019

IN THE MATTER OF:

Brice Town Planners Pvt. Ltd.

...Appellant

Versus

Chidambaram Narayanam & Anr.

...Respondents

**For Appellant: Shri Abhijeet Sinha, Shri Kamesh Vedula and Shri
Karthik, Advocates**

**For Respondents: Shri Amit Bhatnagar and Ms. Namrata Ranga,
Advocates (R-1)
Ms. Srishti Juneja, Advocate (R-2)**

ORDER

28.01.2020 There is dispute regarding Annexure – A3 Agreement.
Counsel for Appellant states that he will call for the original of the document
and keep it ready with him at the time of arguments.

He also wants to file Rejoinder. Rejoinder, if any, may be filed within a
week.

List the Appeal 'for admission (after Notice)' on 18th February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md